(b) if so, what is the rationale behind this?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The Government has decided that Oil PSUs may formulate policies for import of crude oil in their best commercial interest and in accordance with the extent guidelines of the Central Vigilance Commission etc. This will facilitate diversification of source of procurement of crude oil and will ensure that sufficient quantity of required grade of crude oil is procured at economical price in a transparent manner.

[RAJYA SABHA]

Delay in providing gas connection by IGL

†2523. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Ministry had received complaints about inordinate delays on part of IGL in providing gas connections at Government buildings in Lutyens Zone, Delhi;
- (b) whether employees of IGL, Delhi provide satisfactory information at phone number reserved for complaints;
- (c) whether one has to run from pillar to post at various offices of IGL while obtaining a gas connection/getting it disconnected for residences of Members of Parliament and is made to become a victim of mismanagement; and
- (d) the details thereof and whether steps would be taken for making arrangements of all these works in the vicinity of Parliament House?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Ministry of Petroleum and Natural Gas (MoP&NG) does not provide PNG connections directly to the customers in the country. M/s Indraprastha Gas Limited (IGL) has been authorized to develop City Gas Distribution (CGD) network in Delhi. As per the information provided by IGL Lutyens Zone of Delhi is a gas charged area and most of the bungalows and buildings are connected with gas pipeline of IGL.

(b) to (d) The service norms for new Piped Natural Gas (PNG) connections have been notified by the Petroleum and Natural Gas Regulatory Board (PNGRB) Regulations,

[†]Original notice of the question was received in Hindi.

2010. The City Gas Distribution (CGD) authorized entity, including IGL, operates as per these norms. On receipt of a completed application, from a customer located within the charged area, for a new PNG connection it shall provide gas connections within three months from the date of receipt. IGL has informed that they have been providing gas connections in residential colonies, including Government buildings, in Lutyens Zone, Delhi well within time frame prescribed by PNGRB Regulations. IGL has confirmed that a 24x7 Call Centre (Toll free No. 1800 102 5109) along with an emergency no. 155216 is operational for providing satisfactory information to the customers against complaints/requests of Domestic customers in Delhi/NCR. Further, the status of complaints/requests is informed to the customers through SMS/e-mail. IGL has set up a separate desk in Parliament House Annex for redressing the issues related to PNG matters of the Hon'ble Members of Parliament/Public Representatives.

Increase in profit of Indian Oil Corporation

†2524. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Indian Oil Corporation (IOC) has registered a two fold increase in its profit for the year 2015-16 *vis-a-vis* 2014-15;
 - (b) the details of the profit recorded by IOC for the current year;
- (c) whether the oil companies are making profits at the cost of common people even in a situation when profits are steadily increasing and the prices of petroleum products fluctuating; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Indian Oil Corporation (IOC) has posted Annual profit after tax of ₹ 10,399 crore during the year 2015-16 as compared to ₹ 5,273 crore during the year 2014-15, resulting an increase by 97.2%.

(b) IOC has posted half-yearly profit after tax of ₹ 11,391 crore for the period April to September 2016.

[†]Original notice of the question was received in Hindi.